

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

TWENTY-SIXTH REPORT

(Presented on 19-11-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-sixth Report.

2. The Committee met on 17 November, 1986 for—

1. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

II. Reconsideration of classification of the Motor Vehicles (*Amendment*) Bill, 1986 (*Amendment of section 2, etc.*) by Shri Bhattam Srirama Murty.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to ten Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that (i) the Constitution (*Amendment*) Bill, 1986 (*Substitution of new article for article 347, etc.*) by Shri Syed Shahabuddin and (ii) the Payment of Bonus (*Amendment*) Bill, 1986 (*Amendment of section 2, etc.*) by Shri Ajoy Biswas be placed in category 'A' and all the remaining eight Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Reconsideration of the classification of a Bill

5. The Committee then considered the request of Shri Bhattam Srirama Murty to reconsider their earlier recommendation giving category 'B' (*vide* Twenty-first Report) to his Bill, namely, the Motor Vehicles (*Amendment*) Bill, 1986 (*Amendment of section 2, etc.*) and place it in category 'A'.

6. On reconsideration, the Committee recommend that the Motor Vehicles (*Amendment*) Bill, 1986 (*Amendment of section 2, etc.*) by Shri Bhattam Srirama Murty may be placed in category 'A'.

[P.T.O.]

Recommendations

7. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the reclassification of the Bill, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
November 17, 1986

Kavilur 28, 1986 (Saka).

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Minimum Wages (Amendment) Bill, 1986 (<i>Amendment of section 3</i>) by Ch. Rahim Khan.	112 of 1986	B	2 hours
2	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 311</i>) by Ch. Rahim Khan.	105 of 1986	B	2 hours
3	The Constitution (Amendment) Bill, 1986 (<i>Omission of article 310, etc.</i>) by Shri Ajoy Biswas.	107 of 1986	B	2 hours
4	The Payment of Gratuity (Amendment) Bill, 1986 (<i>Amendment of section 2</i>) by Shri Sharad Dighse.	104 of 1986	B	2 hours
5	The Civil Disturbance Victims Compensation Bill, 1986 by Shri Syed Shahabuddin.	115 of 1986	B	2 hours
6	The Constitution (Amendment) Bill, 1986 (<i>Substitution of new article for article 347, etc.</i>) by Shri Syed Shahabuddin.	113 of 1986	A	2 hours
7	The Indian Nationals Abroad (Representation in Parliament) Bill, 1986 by Shri Syed Shahabuddin.	114 of 1986	B	2 hours
8	The Payment of Bonus (Amendment) Bill, 1986 (<i>Amendment of section 2, etc.</i>) by Shri Ajoy Biswas.	108 of 1986	A	2 hours
9	The Prevention of Insults to National Honour (Amendment) Bill, 1986 (<i>Insertion of new section 4</i>) by Shri Syed Shahabuddin.	109 of 1986	B	2 hours
10	The Prevention of Insults to National Honour (Amendment) Bill, 1986 (<i>Substitution of new sections for section 3</i>) by Shri Shantaram Naik.	111 of 1986	B	2 hours